

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

131. C.P.(IB)-981(MB)/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **24.01.2024**

NAME OF THE PARTIES: Indian Overseas Bank

V/s.

Pushkar Mohan Tapre

SECTION 95 (1) of IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Adv. Yahya Batatawala for the Financial Creditor present through VC.

Counsel for the Financial Creditor is present and submits that he is

advocate on record and on instructions, he seeks to withdraw the petition.

Permission is granted. C.P. is **dismissed** as **withdrawn**.

Sd/-

CHARANJEET SINGH GULATI
Member (Technical)

Sd/-

LAKSHMI GURUNG
Member (Judicial)

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